

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CIVIL CONTEMPT PETITION NUMBER 123 OF 2003
IN
ORIGINAL APPLICATION NO.1095 OF 2002

ALLAHABAD, THIS THE 10th DAY OF FEBRUARY, 2004

HON'BLE MR.JUSTICE S.R. SINGH, V.C.
HON'BLE MR. D. R. TIWARI, A.M.

C.J. Paul (Charanjit Paul)
(Retired P.A. to Divisional Railway Manager
Northern Railway, Allahabad)
s/o Late Shri Tek Chand Paul,
resident of HIG-32, Block VI,
Green Colony, 3 Circular Road,
Allahabad-211 001.

(By Advocate : Shri Sudama Ram)

.....Applicant

V E R S U S

1. Shri R.K. Singh,
General Manager, Northern Railway,
Headquarters Office, Baroda House,
New Delhi.
(Now Chairman, Railway Board,)
(Rail Bhawan, New Delhi)
2. Shri S.C. Manchanda,
Chief Personal Officer,
Northern Railway, Hdqrs. Office,
Baroda House, New Delhi.
3. Shri Shree Prakash,
Divisional Railway Manager,
Northern Railway, Nawab Yusuf Road,
Allahabad.

.....Respondents

(By Advocate : Shri A.K. Gaur)

O R D E R

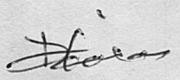
By Hon'ble Mr. Justice S.R. Singh, V.C.

The present contempt petition has been instituted
that direction given by the Tribunal vide order dated
09.12.2002 while disposing of the O.A. 1095 of 2002 has not
been fully complied with. A perusal of the order dated 09.12.02

DR

// 2 //

passed by the Tribunal would indicate that O.A. was disposed of with direction to General Manager (P), Northern Railway, New Delhi to consider and decide the representation of the applicant in accordance with law within a period of three months from the date a copy of the order was filed. Along-with counter Affidavit order dated 19.09.2003 has been annexed thereby wherein it has been held that the request of the applicant for stepping up of pay with respect to the pay drawn by Shri R.K. Kain was not acceptable. In our opinion no case for contempt is made out. The illegality otherwise of the order dated 19.09.2003 is not to be examined in contempt jurisdiction. If aggrieved by the order dated 19.09.2003, the applicant may better be advised to challenge the same by means of original application. The contempt application is therefore, be dismissed with notices to the respondents stand discharged.


Member (A)


Vice-Chairman

shukla/-